

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-71/2004/1019/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Syed Imdadur Rahman,
District & Sessions Judge,
South Salmara-Mankachar.

Dated Guwahati the ^{sd} 3 February, 2023.

Sub: **Earned leave.**

Ref:- Your letter No. DJ.SSM-I.3/Esstt/2021/2022/224/E dtd. 03.02.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 12 days from 04.02.2023 to 15.02.2023 along with station leave permission from the afternoon of 03.02.2023 till the morning of 16.02.2023**, subject to submission of your duly filled in leave application in prescribed format with the Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge to the Chief Judicial Magistrate cum Civil Judge & Asstt. Sessions Judge, South Salmara-Mankachar and in his absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO. HC. VII-71/2004/1020-1021/dated , 03-02-2023

Copy to.

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE) 